Central Administrative Tribunal Principal Bench, New Delhi

CP No.405 of 2015 IN OA No.623 of 2015

This the 26th day of October, 2015

HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J) HON'BLE MR. SHEKHAR AGARWAL, MEMBER (A)

Rambhaj, Ext. ATI, S/o Rameshwar Age 61 years P.T.No.16167, WPO R/o BC-56, (West) Shalimar Bagh, Delhi-110088.

... Applicant

(By Advocate: Shri K.G. Seth)

Versus

Shri A.K. Goel, CGM, DTC, Indraprastha, New Delhi

... Respondent

(By Advocate: Shri Ajesh Luthra)

ORDER (ORAL)

MR. JUSTICE L.N. MITTAL, MEMBER (J):

We have heard counsels for the parties.

2. All the directions in the Order of the Tribunal have since been complied with by the respondents. It appears that the applicant is not satisfied with the speaking order passed by the respondent and the calculation sheet furnished by the respondent. However, for that, contempt proceedings are not the proper answer. The applicant may file another OA to challenge the speaking order passed by the respondents, for which liberty has already been given to the applicant in the Order dated 16.2.2015 passed by the Tribunal of which contempt is alleged by the applicant. Thus, the remedy of the applicant is to file separate OA, if he is not satisfied with the speaking order passed by the respondent. The instant

contempt petition is not the remedy of the applicant to challenge the said speaking order. All directions given by the Tribunal vide Order dated 16.2.2015 have already been complied with by the respondents.

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- 3. In view of the aforesaid, we find that instant Contempt Petition has been rendered infructuous and is disposed of accordingly. Notice issued to the respondent stands discharged.
- 4. We again make it amply clear that we have not expressed any opinion on the grievance of the applicant against the speaking order dated 13.7.2015 and annexed calculation sheet as passed by the respondent.

(SHEKHAR AGARWAL)
MEMBER (A)

(JUSTICE L.N. MITTAL) MEMBER (J)

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